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Title: Need to amend section 108 of Andhra Pradesh Reorganisation Act, 2014.

SHRI JAYADEV GALLA (GUNTUR): Andhra Pradesh was divided exactly three years ago, but there are issues relating to irrigation, employees, apportionment of assets and liabilities, increase in Assembly seats, division of High Court, division of institutions, etc., which are yet to be resolved.

AP Reorganisation Act does not allow for any kind of arbitration on any dispute between AP and Telangana after 1st June, 2017, since section 108 of AP Reorganisation Act gives power to President to remove difficulties ended on 1st June, 2017. It means, now, even President has no power to decide on disputes between both States. Section 108 says:

"If any difficulty arises in giving effect to the provisions of this Act, the President may, by order do anything not inconsistent with such provisions which appears to him to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiry of a period of three years from the appointed day".

Since President is the head of the Constitution and it is the convention and practice to go to President for any dispute between the States, there is a need to extend Section 108 for, at least, two more years so that the above disputes can be resolved amicably between AP and Telangana. A letter by Government of Andhra Pradesh has also been written to Government of India in this regard.

Since Parliament is in session, I request Home Minister to immediately bring an amendment to AP Reorganisation Act and extend the period by two more years.